

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE TWENTY THIRD DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1414 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 08-03-2022 passed in W.P No. 11890 of 2022 on the file of the High Court.

Between:

Anjuman Khadimul Muslimeen, (A Registered Wakf notified in A.P. Gazette Dated 12.7.1984) D.No. 2-4-696, Amberpet Road, Hyderabad, Rep. by its Mutawalli Mr. Syed Saifuddin Quadri S/o Syed Meeran Mohiuddin Quadri.

...APPELLANT

AND

1. Mr. Abdul Kabeer, S/o Late Abdul Nazeer Aged about 45 years, R/o H.No. 2-4-696/1/A AKM Compound, Sunder Nagar, Kacheguda, Hyderabad.

...APPELLANT/PARTY INTERESTED

2. The State of Telangana, Rep. by its Principal Secretary Minority Welfare Department Secretariat, Hyderabad.
3. Telangana State Wakf Board, Rep. by its Chief Executive Officer Haj House, Nampally, Hyderabad.
4. The Inspector Auditor Wakf, Circle Nos. 3 and 6, Survey and Rent Collector Telangana State Wakf Board, Hyderabad.

...RESPONDENTS/RESPONDENTS

**Counsel for the Appellant: SRI SIRAJUDDIN FOR SRI. SYED SOHAIL
Counsel for the Respondent No.1: SRI L RAM SINGH
Counsel for the Respondent NO.2: SRI ANANTHULA RAVINDER GP FOR B.C
WELFARE SW AND MW
Counsel for the Respondent NOs.3&4: SRI FARHAN AZAM KHAN SC FOR
TELANGANA STATE WAKF BOARD
The Court made the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1414 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Sirajuddin, learned counsel representing Mr. Syed Sohail, learned counsel for the appellant.

Mr. L.Ram Singh, learned counsel for the respondent No.1.

Mr. Ananthula Ravinder, learned Government Pleader for B.C.Welfare, Social Welfare and Minority Welfare Departments for the respondent No.2.

Mr. Farhan Azam Khan, learned Standing Counsel for Telangana State Wakf Board for the respondents No.3 and 4.

2. This intra court appeal is filed against the order dated 08.03.2022 passed in W.P.No.11890 of 2022.

3. Admittedly, the appellant is not a party to the order dated 08.03.2022 passed by the learned Single Judge. The aforesaid order therefore does not bind the appellant.

4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**², the appellant has the remedy of review available before the learned Single Judge.

5. Therefore, the writ appeal is disposed of with the liberty to the appellant to take recourse to such remedy as may be available to it in law.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/- M. MANJULA
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary Minority Welfare Department Secretariat, Hyderabad.
2. The Chief Executive Officer Haj House, Telangana State Wakf Board, Nampally, Hyderabad.
3. The Inspector Auditor Wakf, Circle Nos. 3 and 6, Survey and Rent Collector Telangana State Wakf Board, Hyderabad.

¹ AIR 1963 SC 1909

² 2003 (4) ALD 449 (DB)

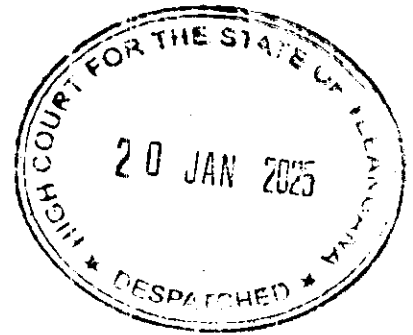
4. One CC to SRI. SYED SOHAIL Advocate [OPUC]
5. One CC to SRI. L RAM SINGH Advocate [OPUC]
6. One CC to SRI FARHAN AZAM KHAN SC FOR TELANGANA STATE WAKF BOARD [OPUC]
7. Two CCs to GP for B.C Welfare, Social Welfare and Minority Welfare, High Court for the State of Telangana at Hyderabad. [OUT]

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HIGH COURT

DATED:23/12/2024



JUDGMENT

WA.No.1414 of 2024

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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